

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2128  
TO BE ANSWERED ON 08.03.2021**

**LABOUR LAWS AND SAFETY MEASURES**

**†2128. SHRI ASHOK KUMAR RAWAT:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the pesticides manufacturing companies are violating the existing labour laws and safety measures in the country;**
- (b) if so, the State-wise names of such companies against which action has been taken during the last three years; and**
- (c) whether the Government has reviewed the procedures adopted by these companies to ensure the proper implementation of the existing labour laws and safety measures?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): The Factories Act, 1948 and Rules framed thereunder provides provisions for safety and health of the workers employed in the Factories including of pesticides manufacturing factories, if, registered under the Act.**

**The provisions of the Factories Act, 1948 and the Rules are enforced by the respective State Governments through the Chief Inspector of Factories/ Director of Industrial Safety & Health. If any provision is violated, prosecutions are launched by state Governments concerned against the defaulters. Details of prosecutions launched and convictions made under Section 92 (General Penalty for offences) and 96A (Penalty for contravention of the provisions relating to hazardous process) of the Act of the Factories Act, 1948 for the year 2016, 2017 and 2018 are at Annexure-I, II & III, respectively.**

**The Occupational Safety, Health and Working Conditions Code, 2020 has subsumed thirteen enactments including the Factories Act, 1948. The Code ensures occupational safety, health and working conditions of the persons employed in an establishment and for matter connected therewith or incidental thereto.**

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## ANNEXURE-I

**ANNEXURE REFERED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION NO. 2128 FOR 08/03/2021 RAISED BY SHRI ASHOK KUMAR RAWAT REGARDING LABOUR LAWS AND SAFETY MEASURES.**

**Table 1: Prosecutions and Convictions under Section 92 and 96 A (2016)**

Sl.	State/UT	2016					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1991	463	616	582	#	8984000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	30	49	#	#	#	#
5	Bihar	163	3	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1582	387	241	211	4	15421800
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	160	90	53	53	#	698500
10	Goa	17	6	5	5	#	140000
11	Gujarat	30786	1637	1198	1166	#	10424600
12	Haryana	8617	2986	2419	1675	#	6995950
13	Himachal Pradesh	350	89	61	61	#	735700
14	Jammu and Kashmir	167	45	36	36	#	167000
15	Jharkhand	351	44	1	#	#	100000
16	Karnataka	704	122	179	162	#	3031000
17	Kerala	141	44	51	45	#	801250
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3235	119	17	#	#	41500
20	Maharashtra	1271	584	421	421	#	8072500
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2289	93	11	#	#	330000
26	Puducherry	#	6	4	2	#	144000
27	Punjab	1064	52	54	12	#	686000
28	Rajasthan	924	43	21	21	#	121000
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11737	2669	3189	2989	18	28012100
31	Telangana	3194	398	199	199	3	3302500
32	Tripura	10	9	5	5	#	385000
33	Uttar Pradesh	2134	114	23	#	#	770000
34	Uttarakhand	123	37	4	#	#	714000
35	West Bengal	408	25	24	23	#	1163000
<b>Total</b>		<b>71448</b>	<b>10114</b>	<b>8832</b>	<b>7668</b>	<b>25</b>	<b>91241400</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.

(ii) #: Data not available/not reported by the CIF/NIL

## Annexure-II

**ANNEXURE REFERED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION NO. 2128 FOR 08/03/2021 RAISED BY SHRI ASHOK KUMAR RAWAT REGARDING LABOUR LAWS AND SAFETY MEASURES.**

**Table 2: Prosecutions and Convictions under Section 92 and 96 A (2017)**

Sl.	State/UT	2017					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1481	405	510	379	#	5608000
3	Arunachal Pradesh	*	*	*	*	*	*
4	Assam	79	14	8	2	#	#
5	Bihar	166	3	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1728	282	183	172	#	23849000
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	197	150	41	41	#	887000
10	Goa	21	7	6	5	#	130000
11	Gujarat	31460	1515	1639	1580	#	13697500
12	Haryana	7694	1945	1932	1668	#	5999500
13	Himachal Pradesh	378	110	69	69	#	1102000
14	Jammu and Kashmir	132	32	68	68	#	262865
15	Jharkhand	354	30	3	#	#	#
16	Karnataka	632	149	129	114	#	2656500
17	Kerala	136	60	47	40	#	732000
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3337	154	11	#	#	506500
20	Maharashtra	584	424	475	475	#	6054000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2371	91	4	#	#	410000
26	Puducherry	4	13	13	#	#	520000
27	Punjab	1062	293	199	17	#	1193600
28	Rajasthan	912	39	19	19	#	132800
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11217	2367	2304	1723	11215	22041675
31	Telangana	2708	255	51	45	#	657500
32	Tripura	14	#	4	1	#	500
33	Uttar Pradesh	2280	244	98	#	#	3578000
34	Uttarakhand	105	21	#	#	#	#
35	West Bengal	#	#	#	#	#	#
<b>Total</b>		<b>69052</b>	<b>8603</b>	<b>7813</b>	<b>6418</b>	<b>11215</b>	<b>90018940</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.  
(ii) #: Data not available/not reported by the CIF/NIL

**Annexure-III**

**ANNEXURE REFERED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION NO. 2128 FOR 08/03/2021 RAISED BY SHRI ASHOK KUMAR RAWAT REGARDING LABOUR LAWS AND SAFETY MEASURES.**

**Table 3: Prosecutions and Convictions under Section 92 and 96 A (2018)**

Sl.	State/UT	2018					
		No. of prosecutions			No. of convictions	Penalty imposed	
		pending from previous year	launched during the year	decided during the year		Imprisonment	Total fine imposed
1	Andaman and Nicobar Islands	#	#	#	#	#	#
2	Andhra Pradesh	1290	170	226	166	#	3721000
3	Arunachal Pradesh	#	#	#	#	#	#
4	Assam	93	29	#	#	#	#
5	Bihar	169	42	#	#	#	#
6	Chandigarh	#	#	#	#	#	#
7	Chhattisgarh	1827	186	121	31	#	9678000
8	Daman and Diu & Dadra and Nagar Haveli	#	#	#	#	#	#
9	Delhi	250	285	40	40	#	805000
10	Goa	20	5	7	5	#	134000
11	Gujarat	30263	1954	17674	1351	#	11172100
12	Haryana	4049	2543	1216	792	#	3789200
13	Himachal Pradesh	419	95	87	87	#	1684500
14	Jammu and Kashmir	117	#	75	#	#	#
15	Jharkhand	290	24	2	1	#	#
16	Karnataka	683	184	183	84	#	2819200
17	Kerala	154	68	33	37	#	883500
18	Lakshadweep	*	*	*	*	*	*
19	Madhya Pradesh	3480	160	16	#	#	887000
20	Maharashtra	1687	598	268	250	0	5666000
21	Manipur	#	#	#	#	#	#
22	Meghalaya	#	#	#	#	#	#
23	Mizoram	#	#	#	#	#	#
24	Nagaland	#	#	#	#	#	#
25	Odisha	2458	85	1	#	#	10000
26	Puducherry	4	6	5	#	#	194000
27	Punjab	1156	258	288	50	#	1364000
28	Rajasthan	300	35	24	24	#	278000
29	Sikkim	*	*	*	*	*	*
30	Tamil Nadu	11280	1863	1917	1877	#	19085300
31	Telangana	3191	770	90	90	#	396500
32	Tripura	10	13	6	#	#	54000
33	Uttar Pradesh	2134	244	98	98	#	3578000
34	Uttarakhand	126	16	126	#	#	#
35	West Bengal	423	41	17	17	#	1713000
<b>Total</b>		<b>65873</b>	<b>9674</b>	<b>22520</b>	<b>5000</b>	<b>0</b>	<b>67912300</b>

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories (CIF) of states/UTs.

**Note:** (i) \*: There are no registered factories in these states/UTs.

(ii) #: Data not available/not reported by the CIF/NIL

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